

(2024) 07 KAR CK 0035

In the Karnataka High Court

Case No : Writ Petition No. 120067 Of 2020 (KLR-RES)

Tippanna S/O Venkappa Sullad @ Sulladar & Others

APPELLANT

Vs

Bhimappa S/O Shivappa Basari & Others

RESPONDENT

Date of Decision : 15-07-2024

Acts Referred:

Citation : (2024) 07 KAR CK 0035

Hon'ble Judges : Pradeep Singh Yerur, J

Bench : Single Bench

Advocate : Balagouda A. Patil

Final Decision : Dismissed

Judgement

Pradeep Singh Yerur, J

1. There is no representation on behalf of the petitioners.
2. Despite several opportunities being given to the petitioners to rectify the objections, the same is not complied. It appears the petitioners are not interested in prosecuting the case as even today also there is no representation nor objections are complied though on the previous date of hearing it was observed that if objections are not rectified within two weeks, the matter would be dismissed. Hence, the petition is dismissed for non prosecution.